

ITEM NO.15

COURT NO.3
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
Criminal Appeal No(s). 1916/2024

PANCHAM SINGH & ORS.

Appellant(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

[ONLY I.A.NOS. 166833/2025 and 166835/2025 ARE LISTED UNDER THIS
ITEM], IA No. 166835/2025 - EXEMPTION FROM FILING O.T.
IA No. 166833/2025 - SUSPENSION OF SENTENCE

Date : 28-08-2025 This matter was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Appellant(s) : Mr. R. C. Mishra, Sr. Adv.
Mr. Mahendra Kumar, Adv.
Mr. Alok Kumar Dwived, Adv.
Mr. Dinesh Bahadur Singh, Adv.
Mr. Pawan Kumar, Adv.
Mr. Jitender Kumar, Adv.
Ms. Ananya Mishra, Adv.
Mr. Dinesh Kumar Yadav. Adv.
Mr. Rajnish Kumar Jha, AOR

For Respondent(s) : Mr. Ajay Kumar Mishra Sr, Advocate General
Mr. Garvesh Kabra, AOR
Mrs. Pooja Kabra, Adv.
Mrs. Nikita Kabra Jaju, Adv.
Mr. Ankur Agnihotri, Adv.

Mr. Vibhav Mishra, AOR
Ms. Renu Bhandari, Adv.
Mr. Ashutosh Mishra, Adv.

UPON hearing the counsel the Court made the following

O R D E R

I.A. No. 166833/2025

We have heard learned senior counsel and learned counsel
for the respective parties.

We are not inclined to grant the interim relief sought
for by the appellant(s) herein as we are not convinced with
the reasons assigned for seeking the interim relief. The
application stands dismissed.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)

